



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

Hearing by Video Conferencing

O.A. No.060/00712/2020

Chandigarh, this the 07th of October, 2020

**HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MS. AJANTA DAYALAN, MEMBER (A)**

Virender Rana aged around 51 years son of Sh. Piar Singh, R/o Q No. 926 C, BSNL Staff Quarters, Sector 43-A, Chandigarh, Working at the post of SDE (A/T) Chandigarh – 160043.

....Applicant

(BY: Mr. Gobind Singh Phoolka, Advocate)

Versus

1. The Chairman and Managing Director, Bharat Sanchar Nigam Limited, Bharat Sanchar Bhawan, Janpath, New Delhi – 110001.
2. The Chief General Manager, Himachal Pradesh Telecom Circle, Bharat Sanchar Nigam Limited, Block No. 11, SDA Complex, Kasumpati, Shimla – 171001.

... .Respondents

O R D E R(Oral)

SANJEEV KAUSHIK, MEMBER (J):

1. The present O.A. has been filed by the applicant seeking implementation of a judgment (Annexure A-1), rendered by the Hon'ble High Court of Kerala, and for issuance of a direction to the respondents to promote him to the rank he deserves according to completion of requisite years of



service and eligibility criteria, with all consequential benefits.

2. Heard.

3. Learned counsel for the applicant has admitted this fact that no order declining the request of the applicant has been passed by the respondents on his representation dated 09.09.2019 (Annexure A-5) or legal notice dated 20.07.2020 (Annexure A-7). He, therefore, prayed that a direction be issued to the respondents to consider and decide his pending representation (Annexure A-5) in view of ratio laid down in the relied upon case by the Hon'ble High Court of Kerala.

4. Considering the submissions, as noticed hereinabove, of learned counsel, we dispose of the O.A., with a direction to the Competent Authority, to whom the indicated representation (Annexure A-5) is addressed, to consider and decide the same on merits, in accordance with Rules and ratio laid down in the relied upon case, by passing a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order and a copy thereof be duly communicated to the applicant. While deciding the representation, the respondents shall consider all the points raised therein, including limitation.



5. The disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case. No costs.

(AJANTA DAYALAN)
MEMBER (A)

(SANJEEV KAUSHIK)
Member (J)

Place: Chandigarh

Dated: 07.10.2020

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